

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

New Delhi, the 28-12-64

NOTIFICATION  
Income-tax

No. 688 (F.No.398/784 -IT(B): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of Notification of the Government of India in the Department of Revenue No. 398 (F.No.398/81-ITC) IT(B) dated the 1-1-1961, the Central Government hereby authorises Shri S. K. Sankaranarayanan, being a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri S. K. Sankaranarayanan takes over charge as Tax Recovery Officer.

(B.S. Alexander)  
Under Secy. to the Govt. of India  
Secretary to the Government of India

To  
The Manager,  
Govt. of India Press,  
Mayapuri, New Delhi.

Copy forwarded to:

1. All Directors of Inspection including DI(B&Ms) New Delhi.
2. The Director, IRS(ET), Staff College, Nagpur.
3. The C&AG of India, New Delhi.
4. The Accountant General, Madhya Pradesh, Bhopal
5. The Chief Secretary, Govt. of Madhya Pradesh, Bhopal.
6. The Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
7. The Commissioner of Income-tax Bhopal
8. IAC, Inspection Division, CBDT, Vikas Bhawan, New Delhi.
9. Central Cell, DI(RS&PR), New Delhi (2 copies for issue and distribution).
- ✓ 10. ITCC Section, CBDT, New Delhi.
11. Hindi Section, Department of Revenue
12. Guard File.

(B.S. Alexander)

Under

Secretary to the Government of India